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CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member

04/04/1988

Heard learned advocates Mr. K.K. Shah and Mr. B.R. Kyada for the applicant and respondents respectively. Deputy Registrar (J) to check up whether the particulars required in our order dated 14.3.1988 have been furnished by the applicant and if not furnished, the applicant is allowed 10 days time to do so. The case may be posted thereafter.

PH Trivedi

(P H Trivedi)
Vice Chairman

PM Joshi

(P M Joshi)
Judicial Member

*Mogera

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
 Hon'ble Mr. P.M. Joshi .. Judicial Member

14/04/1988

Heard learned advocate Mr. K.K. Shah and Mr. B.R. Kyada for the applicant and respondents respectively. In the earlier orders dt. 2.1.1988 and 14.3.1988, we had asked the petitioner to disclose the circumstance in which more than one petitioners was allowed to be joined together. Under rule, ^{in one case} of prior permission has to be sought for joining the applicants, and the application must disclose the circumstance for which such permission should be allowed or not are evident. For this purpose, the applicant may ^{separate application} file a statement indicating the names of the petitioner in the following column. He may also file consolidated

1. Name, 2. Date on which transferred, 3. Place from which transferred, 4, Date on which last worked, 5. place to where transferred.

Registry is directed to scrutinise the application in such cases whether permission/specifically sought for joining the petitioner, ^{has been granted} The case be put up as early as possible.

P.H. Trivedi
 (P H Trivedi)
 Vice Chairman

P.M. Joshi
 (P M Joshi)
 Judicial Member

*Mogera

M.A./577/88

in

OA/522/87

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman

1/9/1989

Mr.B.R.Kyada, learned advocate for the respondent requests for time to file reply to the Misc.Application. Allowed. The case be posted by the registry for orders. Mr.K.K.Shah learned advocate for the applicants present.

P.H. Trivedi
(P.H.Trivedi)
Vice Chairman

a.a.bhatt

M.A./577/88

in
OA/522/87

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1. Zaverbhai Kamabhai and
2. Gangaram Tapoobhai
3. Govindbhai Somabhai
4. Jugabhai Gandabhai
5. Madhubhai Chhaganbhai
6. Harjibhai Laljibhai
7. Jeevuben Laljibhai
8. Gowriben Jeevabhai
9. Rajabhai Sondabhai
10. Dharamsibhai Nanubhai
11. Iswanbhai Tapubhai
12. Nagar Dharabhai

: Applicants

All C/o. Mr. K.K. Shah,
Advocate, 3 Achalayatan
Society, Div. II,
Navrangpura, Ahmedabad.

Versus

1. Union of India,
Through the General Manager,
Western Railway,
Churchgate, Bombay.
2. Divisional Railway Manager,
Western Railway,
Kothi Compound,
Rajkot.
3. Chief Engineer (S & C)
Western Railway,
Churchgate,
Bombay.

: Respondents.

Coram : Hon'ble Mr. A.V. Haridasan

: Judicial Member

Hon'ble Mr. M.M. Singh

: Administrative Member

ORAL ORDER

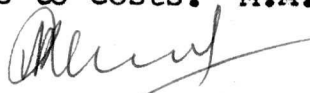
Date: 23-1-1990


Per: Hon'ble Mr. A.V. Haridasan

: Judicial Member

This is an application filed by the applicant^s
under Section 19 of the Administrative Tribunals Act, 1985.
The relief sought by the applicants is ^{that} the respondents may
be directed to absorb the applicants as regular employees
of the respondents in Rajkot Division in view of the judgment
of the Supreme Court in the case of Indrapal Yadav Vs.
Union of India and Dakshin Railway Karmachari Union vs.
General Manager, Southern Railway by holding their action
as illegal, unjust, unfair, arbitrary, with a view to
victimize the applicants and ^{win} violation^{the} of Industrial

Disputes Act and Rules and also the articles 14 and 16 of the Constitution of India. The application is opposed by the respondents. When the matter came up for orders, the learned counsel on either side submitted that the respondents are prepared to consider the representations made by the applicants for absorption in service and the application may be disposed of with a direction to the respondents to dispose of the representations. Hence, we disposed of this application with a direction to the respondents to consider the representations made by the applicants in accordance with law and to dispose of the same within a period of three months from the date of this order. There is no order as to costs. M.A./577/88 also stands disposed of.


(A.V. Haridasan)
Judicial Member


(M.M. Singh)
Administrative Member

a.a.bhatt